## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.1175 TO BE ANSWERED ON THE 25<sup>TH</sup> JULY, 2018

## NEXUS BETWEEN BUREAUCRACY AND PRIVATE COMPANIES

## 1175. DR. RATNA DE (NAG): SHRI KAMLESH PASWAN:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether nexus between bureaucracy and private companies is delaying the decisions making process of defence projects and the decision are delayed indefinitely if the favoured company is unlikely to win contract;

- (b) if so, the details thereof and the reasons therefor; and
- (c) the action taken / being taken by the Government in this regard?

(a) to (c): Capital procurement of defence equipment is undertaken in accordance with the extant Defence Procurement Procedure (DPP) which incorporates provisions to ensure the highest degree of probity, public accountability, impartiality and transparency in the procurement process. It envisages signing of an Integrity Pact between Government and bidders for all capital procurement / schemes of Rs.20 crore and above, as against earlier requirement for such a Pact for schemes of over Rs.100 crore. No specific vendor is favoured in defence procurement.

Capital Acquisition of defence equipment is undertaken as a continuous activity to keep the Armed Forces in a state of preparedness and remaining equipped with modern weapon system. DPP-2016 contains provisions for reducing the timelines for completion of procurement activities. Further, Government regularly monitors progress of on-going procurement projects so as to ensure that the Armed Forces are equipped to meet the entire spectrum of security challenges.

During the last three financial years and in the current year (upto June, 2018), 168 contracts have been signed for capital procurement of Defence equipment for Armed Forces.

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